

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

Item No.422

IA/3421/ND/2023, IA/3994/ND/2023,  
IA/1192/ND/2023, IA/4657/2022,  
IA/1642/2023, IA/2776/2023, IA/2774/2023,  
IA/4865/ND/2023, IA/5131/ND/2023,  
IA/5129/ND/2023, IA/5028/ND/2023,  
IA/5922/ND/2023, IA/5918/ND/2023,  
IA/6055/ND/2023, IA/6366/ND/2023, New  
IA/6749/ND/2023 IN IB/204/ND/2021

**IN THE MATTER OF:**

Union Bank Of India	...	Applicant
Versus		
M/s. Supertech Ltd.	...	Respondent

**Under Section 7 of (IBC)CIRP, 2016.**

**Order delivered on 03.01.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**

**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Appellant	:	Mr. Anurag Ojha, Mr. Karan Aggarwal, Mr. Rupesh Kumar, Mr. Nikhil Mehndiratta, Mr. Toyesh Tewari, Advs.
For the Respondent	:	
For the RP	:	Mr. Somdutta Bhattacharya, Ms. Kiran Sharma, Ms. Niharika Sharma, Ms. Himani Chhabra, Advs.

**(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)**

**ORDER**

Due to multiple Benches, there is paucity of time, the matter is adjourned to **11.01.2024**.

**Sd/-**  
**(Court Officer)**